Karewa Damodar and Karalpora in District Budgam at an estimated cost of ₹2,34,25,76,762/- under J&K RAIP Act 1968. An amount of Rsl,80,05,95,600/- was deposited with the Deputy Commissioner, Budgam towards 80% compensation by the DEO. The Government of India has not fixed a rate, with farmers in the year 2017-18.

(d) and (e) Does not arise.

## Violation of contractual norms for toll collection

725. SHRI SYED NASIR HUSSAIN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware of instances of violation of contractual norms by private highway developers for toll collection;
  - (b) if so, the details thereof; and
  - (c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (c) Yes, Sir. There are some instances of violations of contractual norms by private highway developers for toll collection. The details thereof and action taken or proposed to be taken are given in the Statement.

Statement

Details regarding violation of contractual norms by private highway developers taken/proposed to be taken in this regard

			160 607	
Sl. No.	State	Name of stretch	Name of Developer	Violation of contractual norms private highway developers for toll collection
1	2	3	4	5
1. Ta	amil Nadu	Tirupathi-Tiruttani- Chennai section of NH-209 S.V. Puram	Sri Dama Madhukar Reddy (Contract period from 24.10.2018 (08.00 hrs to 24.01.2019 (07.59.59)	The contractor is not remitting due amount as per time frame prescribed in the agreement
2. Te	amil Nadu	Chennai Bypass Vanagaram	M/s. Eagle Infra India Limited(Contract period from21.03.2018 (00.00 hrs) to 20.03.2019 (23.59.59 Hrs)	The contractor is not remitting due amount as per time frame prescribed in the agreement

1	2	3	4	5
3.	Tamil Nadu	Chennai Bypass Surapattu	M/s. Eagle Infra India Limited (Contract period from 23.11.2017 (00.00 hrs) to 24.11.2018 (23.59.59 Hrs). Further extended upto 24.02.2019	
4.	Tamil Nadu	Six laning of Poonamallee Walajapet section of NH-4	M/s Essel Walajhapet Toll roads Pvt. Ltd.	Non achievement milestone ar non maintenance of project highway.
5.	Tamil Nadu	Tambaram Tindivanam section of NH-45 Paranur	M/s MEP IDPL (Contract period from 31.07.2018 (08.00 hrs) to 29.11.2018 (08.00 Hrs)	The contractor is not remitti frame prescribed in the agreen Penalty is being imposed a amount including the penalty Performance Security of the C
6.	Tamil Nadu	Tambaram - Tindivanam section of NH-45Km 103.500 (Athur)	M/s MEP IDPL (Contract period from 08.06.2018 (08.00 hrs) to 20.11.2018 (08.00 Hrs)	

7.	Tamil Nadu	Tambaram Tindivanam section of NH-45Km 103.500 (Athur)	M/s MEP IDPL (Contract period from 26.03.2018 (08.00 hrs) to 22.04.2018 (08.00 Hrs)	
8.	Tamil Nadu	Trichy to Karaikudi of NH 210 Lechchumana patti Km. 19/000	Shri T. Surya Narayana Reddy (Contract period from 30.06.2018 to 29.06.2019)	Non remittance/delay in remitt of user-fee as per the provision of the contract agreement
		Trichy to Karaikudi of NH 210 Lembalakudi Km.57/317	M/s Arunachala Impex Pvt. Ltd. and Shri A.R. Akbar Shareef (Contract period from 24.09.2017 to 23.09.2018, being extended tilt engagement of new Agency)	Non remittance/delay in remitt of user-fee as per the provision of the contract agreement
9.	Tamil Nadu	Palayamkottai to Tuticorin (from Km 166.500 to Km 180.00)	Shri MD. Usman (Contract period from 24.10.2017 to 06.10.2018) Shri K. Ramachandran	Non remittance/delay in remitt of user-fee as per the provision of the contract agreement

1	2	3	4	5
		Vagaikulam Km 11.785	(Contract period from 06.10.2018 to 06.12.2018)	Non remittance/delay in remittance of user-fee as per the provisions of the contract agreement
10.	Tamil nadu	Trichy to Madurai (Km 0/0 to Km 124/840) Boothakudi Km 21/020 Chittampatti Km 113/630	M/s Eagle Deep Trichy Bypass Tollways India Pvt Ltd (Contract period from 03.06.2013 to 10.12.2018)	Non remittance/delay in remitt of concession fee as per the provisions of the contract agreement

		-		-
		kumari (Km 0/000	Ltd. (Contract period from	of concession fee as per the
		to Km 234/975)	22.09.2013 to 25.08.2016)	provisions of the contract
		Kappalur Km 18/652		agreement
		Etturvattam Km		
		74/930 Salaipudur		
		Km 125/375		
		Nanguneri Km		
		185/387		
12.	West Bengal	4- laning of	Baharampore - Farakka	One number complaint receive
		Berhampore Farakka	Highways Ltd. / M/s HCC	2014 on excess fee charging i
		Section of NH-34	Ltd.	Shibpur Toll Plaza at Km 206.
		from Km 191.416 to		
		Km 294.684 in the		

11.

Tamil Nadu

Madurai-Kanniya

M/s RAIMA Toll Road Pvt. Non remittance/delay in remitt

1	2	3	4	5
		State of West Bengal under NHDP Phase-III on DBFOT (Toll) basis. [Package No. III/BOT/WB/03]		
13.	Delhi	Six laning of Delhi- Agra section of NH-2	M/s DA Toll Road Pvt. Ltd.	The complaint on overchargin from overloaded vehicles by t concessionaire were received.
14.	Bihar	Six laning of Varanasi-Aurangabad section of NH2 from Km 786.000 to Km	M/s Soma Isolux Varanasi Aurangabad Tollway Pvt. Ltd.	Lane closure under clause 17.7 on 21.03.2017 at Sasaram Toll Plaza

978.000 in the state of Uttar Pradesh and Bihar on Design, Build, Finance, Operate and Transfer Toll basis under NHDP-V.

15.	Odisha	Nil
16.	Madhya	Nil
	Pradesh	
17.	Kerala	Nil
18.	Rajasthan	Nil
19.	Uttar Pradesh	Nil
20.	Jharkhand	Nil
21.	Telangana	Nil
22.	Andhra Pradesh	Nil
23.	Jammu and	Nil
	Kashmir	

1	2	3	4	5
24.	Himachal Pradesh			Nil
25.	Karnataka			Nil
26.	Maharashtra			Nil
27.	North East			Nil
28.	Gujarat			Nil
29.	Punjab			Nil
30.	Haryana			Nil
31.	Chhattisgarh			Nil